

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3209 of 2020

Ajay Kumar Modi Petitioner
Versus
The State of Jharkhand Opp. Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Rajesh Kumar, Advocate
For the Opp. Party : Ms. Priya Shrestha, A.P.P.

03/07.07.2020 Heard Mr. Rajesh Kumar, learned counsel for the petitioner and Ms. Priya Shrestha, learned A.P.P. for the State.

Petitioner has been made accused in connection with S. T. No. 52 of 2020 arising out of B. S. City P.S. Case No. 252 of 2019 corresponding to G. R. No. 78 of 2020.

The daughter of the informant had committed suicide and the suicide note was recovered in which it was mentioned that the petitioner was pestering her for marriage and it became increasingly difficult for her to go out from her house.

The witnesses, in course of investigation, have also disclosed that in spite trying to inject some sense into the petitioner he continued in his activities of disturbing the daughter of the informant. It would, therefore, appear that the petitioner was primarily and solely responsible for abetting the daughter of the informant to commit suicide.

Regard being had to the nature of allegation levelled against the petitioner, I am not inclined to grant bail to the petitioner. The prayer for bail of the petitioner is rejected.

(Rongon Mukhopadhyay, J.)